

216

**CRM-M-60447-2023****GEETANJALI VS STATE OF PUNJAB**

Present: Mr. Prabhjot Singh, Advocate  
for the petitioner.

Mr.M.S.Bajwa, Deputy Advocate General, Punjab.

\*\*\*\*

On the last date of hearing, the Superintendent, Central Jail, Ferozepur was ordered to be impleaded as respondent No.2 in the present case. Apart from that, the Senior Superintendent of Police, Ferozepur was also directed to file a reply in the present matter by way of his personal affidavit. The Senior Superintendent of Police, Ferozepur was also directed to inform the Court with regard to the number of accused, found involved in the present case and the steps taken by the police against all such persons and file a latest status report of investigation in the present case.

Today, a reply by way of an affidavit of AIG, SSOC, Fazilka has been filed on behalf of respondent-State and the same is taken on record.

The FIR in the present case was registered on the basis of a secret information received by the police, whereby it was informed that Raj Kumar, Sonu Tiddi and Amrik Singh, who were lodged in Central Jail, Ferozepur in different cases, registered under NDPS Act, had formed a gang inside the jail and were running a drug racket from the jail premises itself. It was also found that Neeru Bala and Geetanjali (petitioner) were also accomplices in the said drug racket and there was connivance of the jail officials also. It was also informed that money earned from smuggling of drug was deposited in the accounts of the accused by mobile phone and UPI payment system. It was also informed that in case Raj Kumar, Sonu Tiddi and Amrik Singh were joined in

CRM-M-60447-2023

-2-



the investigation and interrogated, a huge drug racket running in a jail premises could be busted and the involvement of jail officials in this racket could also be unearthed.

Learned State counsel has informed the Court that till today, no jail official has been arrayed as accused, even though the drug racket was being run from the jail premises itself.

Additional DGP Jails, Punjab is directed to depute an officer at least IG rank and to hold the inquiry immediately. He is also further directed to take appropriate disciplinary action against all the jail officials, who are found guilty in the present case before the next date of hearing.

Learned State counsel is directed to place on record the bail orders of all the accused, who have been granted the concession of bail by the Special Court, Fazilka.

Adjourned to 21.12.2023.

14.12.2023  
hemlata

**(N.S.SHEKHAWAT)**  
**JUDGE**

